

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

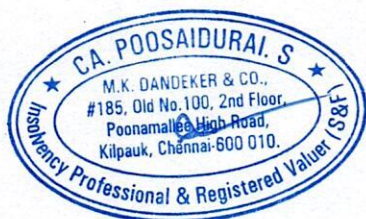
FOR THE ATTENTION OF THE CREDITORS OF M/S MILLENNIUM SOFT-TECH(INDIA) PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Millennium Soft-Tech (India) Pvt Ltd
2.	Date of incorporation of corporate debtor	02.01.2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U22219TN2002PTC048248
5.	Address of the registered office and principal office (if any) of corporate debtor	2 nd Floor, No G-19, II Main Road, Industrial Estate, Ambattur, Chennai- 600 058.
6.	Insolvency commencement date in respect of corporate debtor	17.12.2021 (date of receipt of order by IRP) (Order of Hon'ble NCLT dated 14.12.2021)
7.	Estimated date of closure of insolvency resolution process	14.06.2022, being 180 th Day from Insolvency Commencement date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S.Poosaidurai IBBI/IPA-001/IP-P-01965/2019-2020/12995
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/o M.K.Dandeker and Co., 2nd Floor,,No 185 Old No 100, Poonamallee High Road, Kilpauk, Chennai,Tamil Nadu ,600010 poosaidurai@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o M.K.Dandeker and Co., 2nd Floor,,No 185 Old No 100, Poonamallee High Road, Kilpauk, Chennai,Tamil Nadu ,600010 Email id for correspondence: <u>poosaidurai@mkdandeker.com</u>
11.	Last date for submission of claims	31/12/2021, being the 14 th day from the date of appointment of IRP
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink for downloading the forms: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Millennium Soft-Tech (India) Pvt Ltd** vide order dated 14th December 2021 (date of receipt of the order by the IRP being 17th December 2021).

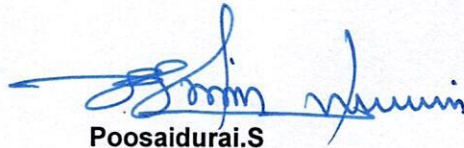
The creditors of M/s Millennium Soft-Tech (India) Pvt Ltd, are hereby called upon to submit their claims with proof on or before 31st December 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Poosaidurai.S

Interim Resolution Professional,

In the matter of M/s Millennium Soft-Tech (India) Pvt Ltd

Registration No: IBBI/IPA-001/IP-P-01965/2019-2020/12995

Date: December 19,2021

Place: Chennai

